

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 245/TT/2017

- Subject** : Determination of tariff from COD to 31.3.2019 for Gooty-Madhugiri 400 kV D/C line and 2x500 MVA transformers alongwith downstream bays at Madhugiri Sub-station upon bifurcation of capital cost and hence transmission tariff as per directive of the Commission vide order dated 18.7.2017 in Petition No. 54/RP/2016 under “transmission system associated with System Strengthening -XIII” in Southern Region for tariff block 2014-19 period.
- Date of Hearing** : 8.8.2018
- Coram** : Shri P.K. Pujari, Chairperson
Shri A. K. Singhal, Member
Dr. M. K. Iyer, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Karnataka Power Transmission Corporation Ltd. (KPTCL)
and 14 others
- Parties present** : Shri S. Vallinayagam, Advocate, TANGEDCO
Shri Vivek Kumar Singh, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri S. S. Raju, PGCIL
Shri V. P. Rastogi, PGCIL
Shri Rakesh Prasad, PGCIL

Record of Proceedings

The order in the petition was reserved on 24.5.2018. However, the order could not be issued prior to one Member demitting office. Accordingly, the matter is listed for hearing today.

2. The learned counsel for TANGEDCO sought two weeks’ time to file written submissions in the matter.

3. The Commission directed TANGEDCO to file the written submissions by 24.8.2018 with a copy to the petitioner. The Commission further observed that if the



written submissions are not received by 24.8.2018, the matter will be disposed on the basis of the information already on record.

4. Subject to the above, the Commission reserved the order in the petition.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

